

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2022

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee and 5 others

Date of Hearing : **14.2.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Prerna Priyadarshini, Advocate, LKPL
Shri Atharva Gaur, Advocate, LKPL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa Chandok, Advocate, AP Discoms
Shri D. Abhinav Rao, Advocate, TSSPDCL
Shri Rahul Jajoo, Advocate, TSSPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for reimbursement of finance and procurement costs and payment of applicable interest on account of delay in reimbursement of finance and procurement costs in terms of PPA.

2. The learned counsel for the Respondent, AP Discoms, submitted that the present petition is not maintainable and sought permission to file its reply. Similar submission was made by the learned counsel for the Respondent, TSSPDCL.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice;
 - (b) The Respondents to file their replies on merits as well as maintainability, on or before **20.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **7.4.2023**. The parties are to complete their pleadings within the due dates mentioned and no extension of time shall be granted.
4. The matter shall be listed for hearing on **4.5.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

